

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.09
C.P. No.85/BB/2023

IN THE MATTER OF:

M/s. Myntra Jabong India Pvt. Ltd.	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on 28.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Saji P. John
For Creditor No. 406	:	Appeared
For Creditor No. 618	:	Adv. Siri

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Creditor Nos. 406 & 618.
2. It is noticed that *vide* Orders dated 02.11.2023, 12.12.2023 & 06.02.2024, time was granted to the ROC/RD to file its Report. However, the same is not yet filed. Therefore, further one week time is granted to the ROC/RD to file its report and one week thereafter is granted to the Petitioner to file their response/replies to the said reports, after duly serving the copy on the other side.
3. In compliance to para 3 of the Order dated 06.02.2024, Ld. Counsel for the Creditor No.618 has filed their objections *vide* Diary No. 981 dated 13.02.2024 and the Ld. Counsel for the Petitioner has filed his rejoinder to the objections filed by Creditor No.618 *vide* Diary No.1634 dated 12.03.2024. Further, Ld. Counsel for the Petitioner has filed Affidavit regarding paper publication of notice *vide* Diary No.1703 dated 14.03.2024. The same are taken on record.

4. If filing of objections by any of the Creditors are pending, the same shall be done within a period of one week and two weeks' thereafter is granted to the Ld. Counsel for the Petitioner to file his rejoinders, if any, after duly serving the copy on other side. Further, all the Creditors are directed to serve the copy of the objections filed by them on the Petitioner.
5. List the case on **30.05.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma